

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003(Pt.)/3194/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati the 12th May, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ(D)/4106 Dated the 11.05.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 13.05.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 12.05.2022 (after Court hours), till the morning of 14.05.2022 (before Lok Adalat)**. Further, the Addl. District & Sessions Judge (FTC), Darrang, Mangaldai in his absence the Civil Judge and Assistant Sessions Judge, Darrang, Mangaldai, in his absence the Chief Judicial Magistrate, Darrang, Mangaldai, and in her absence, the in-charge Chief Judicial Magistrate, Darrang, Magaldai shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003(Pt.)/3195/A, dated , 12-05-2022
Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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